

SLP(C)No. 242 OF 2002  
ITEM No.205

Court No. 1

SECTION XIV  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.242/2002  
(From the judgement and order dated 17/08/2001 in PC 82/87  
of The HIGH COURT OF DELHI AT N. DELHI)

ILLACHI DEVI(D) BY LRS. & ORS.

Petitioner (s)

VERSUS

JAIN SOCTY,PROTECTN.OFORPHANS INDIA &ORS

Respondent (s)

(With prayer for interim relief)  
( For Final Disposal )

Date : 25/04/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner (s) Mr. J K Seth, Sr. Adv.  
Ms. Madhu Sikri,Adv.

For Respondent (s) Mr. L Nageswara Rao, Sr. Adv.  
Mr. Sudhir Nandrajog,Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....T.....J.R

Heard arguments for 20 minutes.

Judgment reserved.

Written submissions may be filed within a week.

(D.P. WALIA)  
Court Master

(S. KRISHNAN)  
Court Master